GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4044 TO BE ANSWERED ON 19TH MARCH, 2021

SPURIOUS CORONA MEDICINE

4044. SHRI DEEPAK BALJ:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that some private companies/institutes are selling medicines of Corona in the market without the necessary permission of authorities;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to put a check on such spurious Corona medicinces?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c): The manufacture, sale and distribution of drugs in the country is regulated under the provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally empowered to take stringent action against violation of provisions of the Act and Rules.

Central Drugs Standard Control Organisation under the Ministry of Health & Family Weflare has not received any such reports that some private companies/institutes are selling medicines of Corona in the market without the necessary permission of authorities.

Further, the Government is committed to ensuring that the quality, safety and efficacy of drugs are not compromised. With this in view, the Government has taken a series of measures including strengthening of legal provisions, workshops and training programmes for manufacturers and regulatory officials and measures such as risk based inspections.